

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 937/99

DATE OF ORDER : 24.6.1999.

Between :-

1. Syed Faheemuddin
2. Saritha Nanda Kumari
3. Shaik Azmathulla
4. Mohd. Arifuddin

... Applicants

And

The Principal, Kendriya Vidyalaya
Sangathan, Lunger Houz, Hyderabad.

... Respondent

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Counsel for the Applicant : Shri K. Ram Reddy

Counsel for the Respondents : Shri B.N. Sarma, Sr. CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H. NASIR : VICE-CHAIRMAN

(Order per Hon'ble Justice Shri D.H. Nasir, Vice-Chairman).

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... 2.

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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Heard the learned counsel for the applicant as well as the learned Standing Counsel for the Respondents.

2. It is submitted by the learned counsel for the applicant that interviews for the post of Class-II (Group-D) are likely to be held in near future. The applicants, according to the learned counsel inspite of being fully qualified to appear at the interview were denied the opportunity merely on the ground that they were not sponsored by the Employment Exchange. The applicants, ofcourse have not given any specefic particulars as to which Officer of the Respondents Department denied this opportunity and how many vacancies are there for the post in question.

However, ~~having regard to the fact that~~ it is now well settled that no opportunity of appearing at the interview could be denied merely on the ground that the candidate has not been sponsored by the Employment Exchange if otherwise the applicants appear to be eligible and qualified for consideration for such appointment.

3. This O.A. is therefore disposed of with a direction to the Respondents to allow the applicants to appear at the interview of Class-II (GROUP-D) post, even if their candidature has not been sponsored by the Employment Exchange, if they are otherwise found eligible for appearing at the interview for the post in question.

(P)

4. Original Application disposed of accordingly. No order as to costs.

D.H.NASIR
(D.H.NASIR)
Vice-Chairman

Amritpal Singh
Dated: 24th June, 1999.
Dictated in Open Court.

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1ST AND 2ND COURT

~~COPY TO:-~~

4. Hohn J

-2- HHRP M(A)

3.1. HESCB M(3)

200 D. R. (A)

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE - CHAIRMAN

THE HONORABLE MR. H. RAJENDRA PRASAD :
MEMBER (A).

THE HONORABLE MR. R. RANGARAJAN :
MEMBER, (A)

THE HON'BLE MR. B. S. SAI PARAMESWAR
MEMBER (J)

ORDER: 24,680

ORDER, & JUDGEMENT

MA./TA./CP No.

DA. No. 937 199

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALL SWED.

C.P. CLOSED.

R.A. CLOSED.

D.A. CL OSED.

DISPOSED OF

DISMISSED.

RECORDED AS "WITHDRA

~~DISMISSED AS UNLAWFUL~~

NO ORDER AS TO COSTS HYDERABAD BENCH

SRR

केंद्रीय प्रशासनिक अधिकारप्प
Central Administrative Tribunal
प्रेषण / DESPATCH
AWN. 25 JUN 1999
हैदराबाद न्यायरीट
S. HYDERABAD BENCH